

ITEM NO.1501

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 2845/2017

COAL INDIA LTD & ANR.

Appellant(s)

VERSUS

COMPETITION COMMISSION OF INDIA & ANR.

Respondent(s)

[HEARD BY : HON'BLE K.M. JOSEPH, HON'BLE B.V. NAGARATHNA AND
HON'BLE AHSANUDDIN AMANULLAH, JJ.]

WITH

CONMT.PET.(C) No. 896/2018 in C.A. No. 2845/2017 (XVII)

T.C.(C) No. 19/2023 (XVI-A)

T.C.(C) No. 20/2023 (XVI-A)

T.C.(C) No. 16-18/2023 (XVI-A)

T.C.(C) No. 21/2023 (XVI-A)

Date : 15-06-2023

These matters were called on for pronouncement of judgment today.

For Appellant(s)

Mr. Ajay Nandalike, Adv.
Mr. Achyuth Ajithkumar, Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Mohd Shaz Khan, Adv.
Ms. Gayatri Dahiya, Adv.
Mr. Adnan Yousuf, Adv.

Mrs. Bina Gupta, AOR

Mr. Harman Sandhu, Adv.
Ms. Shally Bhasin, Adv.
Mr. Yaman Verma, Adv.
Mr. Chaitanya Safaya, Adv.
Mr. Prateek Gupta, Adv.
Ms. Raveena Lalit, Adv.
Mr. Abhishek Hazari, Adv.
Ms. Sanjana L.b., Adv.
Mr. S. S. Shroff, AOR

For Respondent(s)

Mr. Sakya Singha Chaudhuri, AOR

Mr. N. Venkataraman, ASG.

Mr. Rishad Ahmed Chowdhury, AOR

Mr. S. S. Shroff, AOR

Mr. Matrugupta Mishra, Adv.

Ms. Ritika Singhal, Adv.

Ms. Ishita Thakur, Adv.

Ms. Divya Roy, AOR

Mr. Prabhat Kaushik, AOR

Mr. M. A. Venkata Subramanian, Adv.

Mr. Ranjit Kumar, Sr. Adv.

Ms. Sheena Taqvi, Adv.

Ms. Akansha Saini, Adv.

Mrs. Bina Gupta, AOR

Mr. Nagarkatti Kartik Uday, AOR

Mr. G. Saikumar, Adv.

Mr. Samir Malik, Adv.

Ms. Nikita Choukse, Adv.

Mr. Akash Lamba, Adv.

Ms. Eksha, Adv.

M/S. D.S.K. Legal, AOR

Hon'ble Mr. Justice K. M. Joseph pronounced the judgment of the Bench comprising His Lordship, Hon'ble Mrs. Justice B. V. Nagarathna and Hon'ble Mr. Justice Ahsanuddin Amanullah.

In terms of the signed reportable judgment, it is, *inter alia*, concluded as follows:

"125. We would hold that there is no merit in the contention of the appellants that the Act will not apply to the appellants for the reason that the appellants are governed by the Nationalisation Act and that Nationalisation Act cannot be reconciled with the Act. This is subject to the appellants having all the rights to defend their actions under the law and as indicated hereinbefore. The transferred cases

shall be sent back so that they may be dealt with on their own merits. The transferred cases are disposed of.

126. Equally, the Appeal shall be posted for being dealt with on its own merits. The interlocutory applications seeking interim relief in the pending Appeal shall be listed in the second week of July, 2023. The contempt petition shall stand listed in the second week of July, 2023. The Applications filed in connection with I.A. No. 66587 of 2017 shall stand disposed of."

(NIDHI AHUJA)

AR-cum-PS

(POONAM VAID)

COURT MASTER (NSH)

[Signed reportable judgment is placed on the file.]